

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 1313/2022 in CP (IB) No. 679/7/HDB/2018
U/s 7 of IBC, 2016

IN THE MATTER OF:

IDBI Bank Limited

...Financial Creditor

Vs

Neueon Towers Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1313/2022

This is an application filed by the Liquidator Mr. Ramachander Rao Bikumalla, who earlier sought discharge on medical grounds, for his replacement with another Liquidator, whose name has been approved by the Stakeholders Committee.

Ld. Counsel Mr. K Purnachandra Rao for the applicant present. Ld. Counsel submitted that the new Liquidator's name has been approved by the Stakeholders Committee in its meeting held on 29.10.2022, a copy of which has been filed as Annexure A2 at page 18 of the application.

In the light of the Resolution and considering the facts and circumstance of this case Shri. Sai Ramesh Kanuparthi is appointed as Liquidator for the Corporate Debtor who shall forth with take charge and complete the process of the Liquidation, as per the timelines already fixed. We also direct the erstwhile Liquidator Shri. Ramachander Rao Bikkumalla to hand over the records in his custody immediately under proper acknowledgment to the newly appointed Liquidator. If any amount towards Liquidator's fee is due, we leave it open to be

resolved the same with the Stake Holders Committee. Accordingly, this IA 1313/2022 is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)